

ITEM NO.21

COURT NO.12

SECTION XIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16780/2011

(Arising out of impugned final judgment and order dated 7.02.2011 in W.P. No. 28464 of 2008 passed by the High Court of A.P. at Hyderabad)

S.BHASKAR REDDY & ANR.

Petitioner(s)

VERSUS

SUPDT.OF POLICE & ANR  
(With office report)

Respondent(s)

Date : 13/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Ms. S. Janani, Adv.  
Mr. Deepak Goel, Adv.  
Mr. Sunando Raha, Adv.

For Respondent(s) Mr. G. N. Reddy, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Again, learned counsel for the respondents seeks time to produce the appointment order(s) of the petitioners. The petitioner's counsel is also permitted to trace the appointment order(s) of both of them, if they are in possession and produce the same for perusal of this Court.

List the matter after two weeks.

(S. K. RAKHEJA)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER